

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 91/MP/2016**

Subject : Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(c) (a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : Tata Power Delhi Distribution Co. Ltd. (TPDDL)

Respondents : NTPC Limited and Others

Date of hearing : **6.3.2019**

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Varun Kapur, Advocate, TPDDL  
Shri Deep Rao, Advocate, NTPC  
Shri Manoj Sharma, NTPC

**Record of Proceedings**

Learned counsel for the Petitioner, TPDDL prayed for a short adjournment in the matter.

2. The Commission accepted the prayer and adjourned the hearing. The Commission however observed that the petition shall be heard during the next date of hearing and no adjournment shall be entertained for any reason whatsoever. The Commission further observed that in case of absence of any party during the next hearing, the petition shall be disposed of based on the submissions of the parties present and the documents available on record.

3. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

Sd/-  
(T. Rout)  
Chief (Law)

